ASSAM ACT XIV OF 1949

THE ASSAM LOCAL RATES (AMENDMENT) ACT, 1949.

(Passed by the Assembly)

(Received the assent of the Governor on the 28th September, 1949.)

[Published in the Assam Gazette of the 5th October, 1949.]

An Act further to amend the Assam Local Rates Regulation, 1879.

WHEREAS it is expedient further to amend the Assam Regulation 3 Local Rates Regulation, 1879, hereinafter called the said of 1879. Regulation, in the manner hereinafter appearing:-

It is hereby enacted as follows:-

Short title.

1. (1) This Act may be called the Assam Local Rates (Amendment) Act, 1949.

Commencement.

(2) It shall be deemed to have had effect as from the 1st day of April, 1949.

Extent.

(3) It shall have the like extent as the said Regulation.

of Section "eight ann: 3A of Regu-namely:— lation III of

2. In section 3A of the said Regulation for the words Amendment "eight annas an acre" the following shall be substituted,

- 1879 (as "(i) One rupee per acre in the case of the same amended by land or land paying land revenue at a rate not exceeding
 - (ii) eight annas per acre or at the rate mentioned in section 3 whichever is higher in the case of other revenue paying land."

Repeal.

1926).

3. The Assam Local Rates (Amendment) Act, 1948 (Assam Act IX of 1948) is hereby repealed.

Price 1 anna or 1d.